

(3) (i) A copy of the Defence and Internal Security of India (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 396(E) dated the 11th June, 1976, under section 35 of the Defence and Internal Security of India Act, 1971.

(ii) A statement (Hindi and English versions) giving reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6/77.]

(4) A copy of the Order of the President dated the 5th February, 1977 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in Pondicherry for a further period of one year commencing from the 28th March, 1977 published in Notification No. S. O. 149(E) in Gazette of India dated the 9th February, 1977. [Placed in Library. See No. LT- 7/77.]

12.20 hrs.

RE. ADJOURNMENT MOTION

DR. KARAN SINGH (Udhampur):

Mr. Speaker, Sir, I have given notice of an adjournment motion to discuss the undemocratic and totally unwarranted dissolution of the Jammu and Kashmir Assembly. There has been a major distortion and perversion of democracy and this should be brought and discussed before the House immediately.

MR. SPEAKER: I have received the notice, and I will request the hon.

Member to raise it tomorrow. I will give my consideration to it today and tomorrow we shall see if we can discuss.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I raise a question of propriety, if not a breach of privilege of the House?

SHRI JYOTIRMOY BOSU: (Diamond Harbour): On the day of President's Address, how can it be raised? You should rule it out.

MR. SPEAKER: I have received the notice. I have been suggesting to the hon. Member that I will be giving my consideration. I am very particular that the Vote on Account must go through, but, tomorrow, I will give my consideration and then give my decision tomorrow morning. If there is going to be discussion tomorrow, you can have it some time tomorrow evening.

श्री मोहम्मद शफी कुरेशी (अनन्तनाग) :  
अध्यक्ष महोदय, आय एडजर्नमेंट मोशन तें,  
मझे कोई एतराज नहीं है लेकिन वजीरे  
आजम या होम मिनिस्टर को बयान देना  
चाहिए। पहले वे बयान दें। मैं यह बात भी  
कहना चाहता हूँ कि जनता पार्टी ने सबसे  
पहले कश्मीर में डेमोक्रेसी का खून किया  
है। (अवधान)

[श्री محمد شفیع قریشی (اننت  
ناگ): ادھوکھن مہوددیہ، آپ آڈجورنمنٹ  
موشن لہن، مجھے کوئی ایتراز نہیں  
ہے لیکن وزیر اعظم یا ہوم منسٹر کو  
بیان دینا چاہئے۔ پہلے وہ بیان دیں۔  
میں یہ بات بھی کہنا چاہتا  
ہوں کہ جانا پارٹی نے سب سے پہلے  
جموں کشمیر ریاست میں ڈیموکریسی  
خون کیا ہے۔ (ادھوکھن)]

SHRI KANWAR LAL GUPTA (Delhi—Sadar): Sir, is the hon. Member prepared to resign and face the electorate? .... (Interruptions)

SHRI JYOTIRMOY BOSU: Butchers of democracy, butchers of Democracy.

SHRI SHYAMNANDAN MISHRA: I am on a question of propriety, if not on a question of breach of privilege of the house on the matter raised by Dr. Karan Singh just now, i.e., the imposition of President's rule in Jammu and Kashmir which has been announced to the Press but has not yet been announced to the House. It has not found a mention in the President's Address too. So, I leave it to you whether it should be construed as a breach of privilege of the House or as a breach of propriety of the House. I leave it to you.

MR. SPEAKER: Anyway, these will only be considered tomorrow. When I consider, all these aspects will be considered naturally. Just now I am not allowing anything. I am not giving any decision now. He has given notice but I have not taken any decision on that.

SHRI SHYAMNANDAN MISHRA: What about my question of breach of propriety or breach of privilege?

MR. SPEAKER: I have not given any decision till now on that. I will give my consideration on this issue. That is all, nothing more.

Now, Mr. H. M. Patel.

\*Not recorded.

SHRI JYOTIRMOY BOSU: Under Direction 2, sub-section 31, I have given a notice under Rule 377. I would like to place it. You kindly allow me one minute ....

MR. SPEAKER: Every day I get so many notices of so many motions. But, unless the hon. Member is called, it cannot be raised. The moment a notice is given it does not mean to say that I have accepted it. When I accept it, I will certainly call the hon. Member. Just now I have called the Finance Minister.

SHRI JYOTIRMOY BOSU: I assure you that I will not take more than one minute.... (Interruptions)

SHRI MOHD. SHAFI QURESHI: The Prime Minister is here. Why should he not speak?..... (Interruptions)

SHRI AMRIT NAHATA (Fali): Can he spell democracy?

SHRI JYOTIRMOY BOSU: I have given notice. Therefore, in all fairness I should be given one minute.

MR. SPEAKER: I am not giving you one minute also. If you want to speak, you can speak, for one hour. I do not mind ....

SHRI JYOTIRMOY BOSU: That sort of thing I never do

MR. SPEAKER: But this will not be taken note of.

SHRI JYOTIRMOY BOSU: \*